

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No.47/Agr/2023
Assessment Year: 2017-18

| | | |
|---|------------|--------------------------|
| M/s. S.S. Motors, Bus Stand, Chhatarpur (MP) | Vs. | DCIT, CPC, Bengaluru. |
| PAN : ACMFS3704P | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|----------------------------------|
| Assessee by | None |
| Department by | Sh. ShailendraSrivastava, Sr. DR |

| | |
|-----------------------|------------|
| Date of hearing | 11.02.2025 |
| Date of pronouncement | 11.02.2025 |

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2017-18, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2022-23/1045253857(1), dated 30.01.2023 involving proceedings under section 143(1) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Case called twice. None appears at assessee's behest. We, accordingly, proceed ex parte against the appellant.

3. The assessee is stated to have filed an application dated 08.02.2025 for withdrawal of the instant appeal on the ground that for the impugned assessment year 2017-18, he has opted for settlement under the Direct Taxes Vivad Se Vishwas Scheme, 2024. His Form-2 to this effect also forms part of the case records. The Revenue is very fair in not disputing all these averments at this stage.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 11th February, 2025.

**Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER**

**Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER**

Dated: 11th Feb., 2025.

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra